

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO. 1579 of 1995.

Between

Dated: 28.12.1995.

D.Satyavathi

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Applicant

And

1. Station Superintendent, South Central Railway, Vijayawada.
2. Divisional Railway Manager, (Personnel), South Central Railway, Vijayawada.

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Respondents

Counsel for the Applicant : Sri. G.V.Subba Rao

Counsel for the Respondents : Sri. J.R.Gopala Rao, SC for Rlys

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

ORDER

As per Hon'ble Shri R. Rangarajan, Member(Admn)

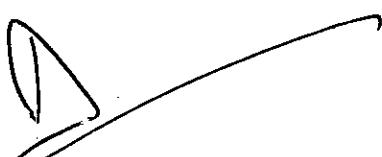
Heard Shri G.V. Subba Rao, learned Counsel for the applicant and Shri J.R. Gopala Rao, learned Standing Counsel for the respondents.

2. The applicant in this OA was initially appointed as a mazdoor woman in the railways from 1971 and she worked as such till 1979. She was engaged as a summer water woman at Vijayawada Railway Station under the control of R1 from April, 1982. It is stated for the applicant that she was continuously engaged as seasonal water woman after 1982 also till last season.

3. This OA is filed praying for a direction to the respondents to regularise her services in any capacity as Group 'D' employee since she has been working since 1971 onwards and acquired temporary status thereby fulfilling all the requirements for permanent absorption.

4. The applicant ~~xxxx~~ relies on the Judgement of this Tribunal in OA 1026/95 decided on 10.11.1995 to state that her services should be regularised in that post.

5. The Railways engage seasonal water carriers during summer seasons to provide water to the passengers both in the station and in trains. There are number of such engagements during the summer season. Hence, no clear cut directions can be given to absorb them regularly unless, they fulfill the conditions and also Railways



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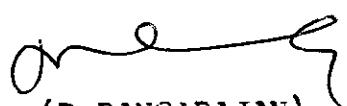
(TS)

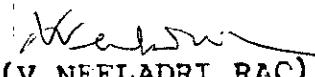
are in a position to fit them in permanent posts. However, they can be continued as water carriers if there is need for such engagement and also regularise them in accordance with extant instructions. But their consideration for re-engagement has to be done in preference to freshers from the open market.

6. In view of what is stated above, the following direction is given:

- i) The applicant should be re-engaged as a seasonal water woman under the control of R1 during the summer season if there is need for such engagement in preference to freshers from the open market.
- ii) The applicant shall be considered for regularisation in accordance with extant instructions/scheme provided, temporary status has already been conferred on the applicant.

7. OA is ordered accordingly at the admission stage.
No costs. //


(R. RANGARAJAN)
Member (Admn)


(V. NEELADRI RAC)
Vice Chairman

Dated: The 28th December, 1995

Dictated in the Open Court

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Deputy Registrar (J) CC

To

1. The Station Superintendent,
S.C.Rly, Vijayawada.
2. The Divisional Railway Manager (Personnel) S.C.Rly,
Vijayawada.
3. One copy to Mr. G.V. Subba Rao, Advocate, CAT.Hyd.
4. One copy to Mr. J.R. Gopal Rao, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 28-12-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

O.A.No. 1579/95

T.A.No. (w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

